

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 2211 of 2020

Muna Ram @ Bhuiyan @ Munna Ram... ... Petitioner

Versus

The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Sanjay Kumar Tiwari, Advocate

For the Opp. Party : Ms. Vipul Divya, A.P.P.

03/24.06.2020 Heard Mr. Sanjay Kumar Tiwari, learned counsel for the petitioner and Ms. Vipul Divya, learned A.P.P. for the State.

Petitioner has been made accused in connection with Bhandariya P.S. Case No. 73 of 2019.

The marriage of the daughter of the informant was solemnized with the petitioner six years back.

It has been alleged that there was a demand of a motorcycle and on 22.11.2017 the informant came to know that his daughter has been murdered and her body has been surreptitiously cremated.

The case diary has been perused and from a perusal of the statements of the witnesses referred to in Paragraphs 5, 6, 7, 8, 25, 43, 44 and 45, it appears that the deceased was never tortured. The commission of the offence was on account of the fact that the petitioner had rebuked the deceased for not disclosing about the love affair between his niece and one Lakhinder Paswan as both of whom had subsequently solemnized marriage. This prompted the deceased to commit suicide. It has also been stated by these witnesses that the cremation was done with the permission of all concerned.

Such being the position, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Garhwa, in connection with Bhandariya P.S. Case No. 73 of 2019.

(Rongon Mukhopadhyay, J.)